## CENTRAL ADMINISTRATIVE TRIBUNAL CHENNAI BENCH

# MA/310/00098/2018 in OA/310/01508/2016 Dated Wednesday the 14<sup>th</sup> day of February Two Thousand Eighteen

#### **PRESENT**

#### **HON'BLE SMT. B. BHAMATHI, Member (A)**

1. Union of India rep by,

The Sr. Divisional Personnel Officer,

DRM Office,

Southern Railway,

Madurai 625016.

2. The Finance Manager,

FA & CAOs Office,

Southern Railway,

Chennai 600003.

3. The Sr. Divisional Finance Manager,

Madurai Division,

Southern Railway,

Madurai 625016. ....Applicants in MA / Respondents 1-3 in OA

By Advocate Mr. A. Abdul Ajees

Vs

T.Pandiammal,

S/o S. Thambiraju,

Aged about 58 years,

No. 354/C, Railway Colony,

Madurai 625016. ....Respondent / Applicant

By Advocate M/s. S. S. Jothivani

#### **ORAL ORDER**

### (Pronounced by Hon'ble Smt. B. Bhamathi, Member(A))

The respondents in OA 1508/2016 have filed the MA 98/2018 for extension of time limit of the order dt. 17.11.2017 for implementation of the order passed by this Tribunal in OA 1508/2016.

- 2. Learned counsel for the MA applicants / OA respondents seeks two months' extension of time. Learned counsel for the MA respondent / OA applicant vehemently opposes grant of two months' extension of time.
- 3. To meet the ends of justice, time is granted upto 31.3.2018 to the MA applicants / OA respondents for compliance of the order of this Tribunal dt. 17.11.2017.
- 4. Accordingly, MA is disposed of.

(B. Bhamathi) Member(A) 14.02.2018

**SKSI**